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BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 317/9/NCLT/AHM/2019

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER TECHNICAL


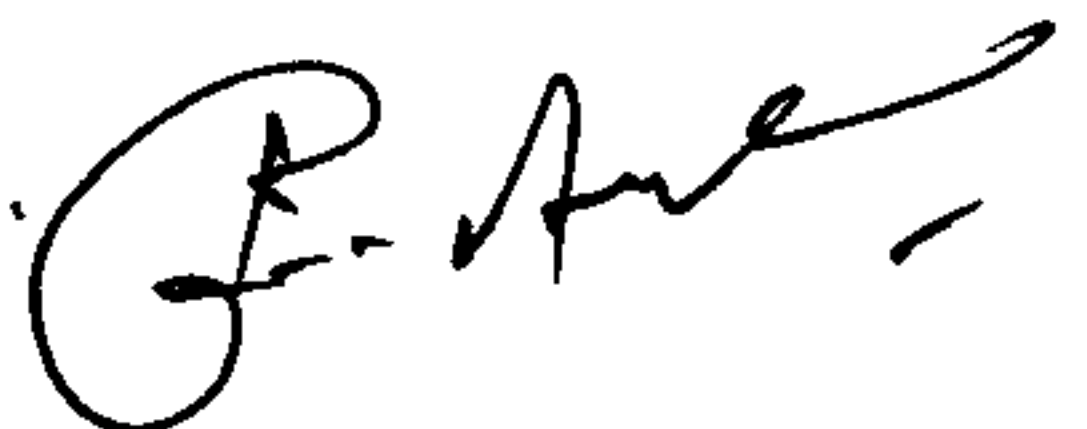
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 11.09.2019

Name of the Company: Bharat Road Carrier Pvt. Ltd.

V/s.

Rasna Pvt. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VICTOR DUTTA	Advocate	for the Operational creditor	
2.	PATIL ACHARYA	"	for Respondent	


ORDER


The Parties are represented through their respective Learned Counsel(s).

The proof of service is filed.

With the consent of counsel for the petitioner, the matter is adjourned for filing reply by the Corporate Debtor/Respondent as final chance, by serving an advance copy to the other side.

List the matter on 14.10.2019


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)

Dated this the 11th day of September, 2019.